

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 8**

**IA 1395/2020 IA 1499/2020 in C.P. (IB)1945/MB/2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES:    **CORPORATION BANK V/s BELGIUM**  
   **ALUMINIUM & GLASS INDUSTRIES PVT**  
   **LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1395/2020 in C.P. (IB)1945/MB/2019**

- 1) Mr. Prakhar Tandon, Ld. Counsel for the Applicant and Ms. Anjali Shahi, Ld. Counsel for Respondent Nos. 1, 3 & 4 are present.
- 2) Ld. Counsel for the Respondent Nos. 1, 3 & 4 submits that a copy of the present Application served upon them is not the same Application as filed before the Bench. Applicant undertakes to serve Hard Copy of the present Interlocutory Application before the next date of hearing.
- 3) Thereafter, Respondent Nos. 1, 3 & 4 shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 4) Stand over to 12.08.2024, for further consideration and hearing.

**IA 1499/2020 in C.P. (IB)1945/MB/2019**

- 1) Mr. Prakhar Tandon, Ld. Counsel for the Applicant and Ms. Anjali Shahi, Ld. Counsel for Respondent Nos. 1, 3 & 4 are present. None present for the Respondent No. 5, when the matter is called out.
- 2) Counsel for the Applicant submits that the Respondent No. 5 till date has not filed and placed on record Affidavit in Reply. In that view of the matter, the Respondent No. 5 is directed to file and place on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the material available on record and verbal argument on that date and this Bench shall pass consequential orders on the next date of hearing, thereby proceeding the Respondent No. 5 herein *ex parte*.
- 3) Stand over to 12.08.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare